

**HIGH COURT OF JHARKHAND: RANCHI.**

**Memo No. 42/R.G**

**Date:17.03.2020**

**OFFICE-ORDER**

This is for information to all concerned that Novel Corona Virus (COVID-19) has been declared a global pandemic advising against mass congregation and in view of the opinion of public health experts including medical professionals and also considering the safety and welfare of all the Hon'ble Court has been pleased to give the following direction :

- (1) Novel Corona Virus (2019-n-COV) - General Advisory for Public be followed in the Court premises by one and all.
- (2) Commencing from 18<sup>th</sup> March, 2020, the functioning of the High Court of Jharkhand shall be restricted to urgent matters as per the roster prescribed till 4<sup>th</sup> April 2020.
- (3) All pending matters before this Court, including the Courts of Registrars and Joint Registrars would be adjourned to the following dates:-

<b>DATE ALREADY FIXED</b>	<b>NEW DATE</b>
18/03/20	15/04/20
19/03/20	16/04/20
20/03/20	17/04/20

- (4) The Benches, as per roster, would take up only urgent matters. Besides bail/anticipatory bail matters, urgent matters may include demolition matters, eviction matters, disconnection of electricity, water supply etc.
- (5) Filing of urgent matters shall be entertained till 12.30 P.M. On all working days.
- (6) Mentioning slip, containing the reasons for urgency, to be submitted on every Court Working Day till 04.30 P.M. Before the Joint Registrar (List & Computers).
- (7) Defect free, urgent matters will be listed before the Hon'ble Bench with the permission of the Hon'ble Judge presiding over the Bench.
- (8) Listing of Bail/Anticipatory Bail/Urgent matters before any Hon'ble Bench shall be up to the maximum of 25 matters.
- (9) It is resolved to request the e-committee to take steps for starting e-filing, creation of paperless courts and virtual courts.

**GENERAL**

- (1) Entry of litigants in the Court campus shall be prohibited till 4th April, 2020 and crowding and assembly of large number of persons be avoided in the Court campus.
- (2) Learned lawyers/party in person, whose matters are listed before the Hon'ble Bench, are requested to enter the Court Room with one assisting counsel/person at the most.
- (3) Only registered advocate clerks should enter the Court campus for the purpose of filing and other Court related works.
- (4) The halls and Bar Chambers within the Court campus shall remain closed till 4<sup>th</sup> April 2020.
- (5) Canteen and food kiosks within the Court campus shall remain closed till 4<sup>th</sup> April 2020.

By order  
Sd/-  
**(Registrar General)**